

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

(10)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/217, 218, 219/CAA/2017  
NAME OF THE TRANSFEROR : CHERRY INTERNATIONAL TRADING PVT LTD  
NAME OF THE TRANSFEROR : MEGAPRO INVESTEMENTS PVT LTD  
NAME OF THE TRANSFERRE : XS REAL PROPERTIES PVT LTD  
UNDER SECTION : 230

S.No.	Name (in Capital)	Represented by	Signature
1	A.M. Ilango	Counsel for petition	J.
2	K. MANIVANATHAN	AR for D2	

**ORDER**

Counsel for the Applicant present. Representative of the Official Liquidator present. It has been submitted that the reports of the Official Liquidator and RD have not been filed. The Applicant prayed for order to make advertisement in the newspaper in relation to the hearing of the petition. The Applicant is directed to issue notice for hearing of the petition in the newspaper one in English and another in vernacular preferably in the same newspapers in which the earlier notice was issued having not less than 10 days before the next date of hearing of the petition. Put up on **19.12.2017 at 10.30 A.M.**

ghk

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MEMBER (JUDICIAL)